

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP-833/2016

IN THE MATTER OF:

ATM Credit Investment Pvt. Ltd.

.... Applicant/petitioner

Order under Section 391(2) & 394 of the Companies Act

Order delivered on 04.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Applicant/petitioner: Mr. Manoj Kumar Garg & Mr. Siddhartha, Advs.

For the Income Tax Dept.: Mr. Piyush Goyal, Advocate

For RD (NR), Delhi: Mr. Manish Raj, Company Prosecutor

For OL: Mr. Amish Tandon & Mr. Ajeyo Sharma, Advs.

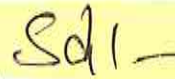
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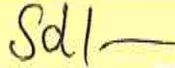
Learned counsel for the petitioner states that objections by the Regional Director and Income Tax Department have been filed and copies thereof have already been furnished to the learned counsel for the petitioner.

Learned counsel for the petitioner applies for two weeks' time to file rejoinder.

Let the rejoinder be filed within two weeks with a copy in advance to both the learned counsel for the respondents.

List for further consideration on 30.01.2018.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)